

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

19.

**IA 1717(MB)2024
IN C.P. (IB)/699(MB)2022**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.04.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Immediate Real Estate Private Limited

SECTION: 7, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Adv. Chandani a/w Raghavi for the Applicant/Resolution Professional in IA-1717/2024 present.
2. Registry is directed to issue Court Notice to the Respondents in IA-1717(MB)2024 clearly indicating the next date of hearing.
3. List this matter for hearing on **11.06.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)